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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

ORIGINAL APPLICATION NO.687 of 2006

Allahabad, this the 25th day of January, 2008

Hon'ble Mr. K.S. Menon, Member-A.

Smt Bela Devi widow of Late Gulab Mistri,
Resident of Village and Post Mannauri
Near Air Force Main Gate
Mannauri, Allahabad.

...Applicant.

(By Advocate : Shri R.G. Prasad
Shri A.N. Ambasta

Versus

1. Union of India through Secretary Ministry of Defence, New Delhi.
2. Air Officer Commanding-in-Chief through Senior Air and Administrative Officer, Headquarters Maintenance Command, IAF, Vaya Sena Nagar, Nagpur.
3. Air Officer Commanding 24 Equipment Depot, Air Force Mannauri, Allahabad.

...Respondents.

(By Advocate : Shri R.P. Singh)

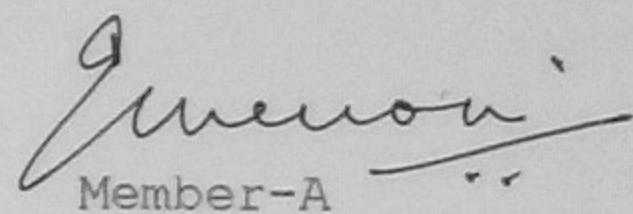
O R D E R

This OA has been filed against the impugned order dated 8.4.2004 issued by respondent No.2 rejecting the application of the applicant dated 7.5.2001 and representation dated 26.2.2004. The applicant's main contention is that husband of the applicant Late Shri Gulab Mistri who had worked as a Cook under the respondent No.3, died-in-harness on 31.1.2001. She applied for compassionate appointment on 7.5.2001 and thereafter her case was considered for the first time in the review meeting held in December 2002 and thereafter in March 2003 and June 2003 and on these occasions her

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case could not be considered and she had obtained low points. As per directions of this Tribunal dated 26.7.2007, the respondents have produced the review proceedings before this court for quarter ending June, 2007, in which it is seen only three persons were selected. The last person selected had obtained 85% marks and applicant had obtained 78% marks.

2. I think this OA can be disposed of with a direction to the respondents to communicate to the applicant by a reasoned and speaking order which shall include details of marks obtained by last candidate so selected in all these 03 quarter ending review meetings and marks obtained by the applicant, within a period of one month from the date of receipt of as certified copy of this order. The OA is accordingly disposed of. No costs.


Member-A

RKM/